which was notified as regulator for broadcasting in cable services in January, 2004, has initiated a number of steps to asertain the difficulties faced by consumers, the effect of implementation of CAS and problems faced during the course of implementation. TRAI, as an interim measure, suggested that the implementation of CAS in four Metros be either denotified or kept in abeyance for atleast three months. The Government, in the larger interest of the public has suspended the implementation of CAS in all the four metros till further orders through a notification dated 27.2.2004. The Chennai High Court has, however, stayed the suspension of CAS in Chennai.

Inclusion of Labana Community in the list of Scheduled Tribes

- 26. SHRI KRIPAL PARMAR: Will the Minister of TRIBAL AFFAIRS be pleased to refer to the reply to Unstarred Question 122 given in the Rajya Sabha on the 21st July, 2003 and state:
- (a) whether Government have since received the ethnographic material on Labana Community from the State Government of Himachal Pradesh for its inclusion in the list of Scheduled Tribes; and
 - (b) if so, the decision taken in this matter?

THE MINISTER OF TRIBALAFFAIRS (SHRI PR. KYNDIAH): (a) No, Sir.

(b) Does not arise.

Housing problem in Delhi

- †27. SHRI RAVI SHANKAR PRASAD: Will the Minister of URBAN
- DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Delhi Development Authority has been advised to take help from the private sector to solve the residential problems of Delhi;
- (b) if so, whether any concrete proposal is under Government's consideration in this regard; and
 - (c) if so, the details thereof?

†Original notice of the question was received in Hindi.